

Bill No. 108 of 2024

THE MUSSALMAN WAKF (REPEAL) BILL, 2024

A

BILL

to repeal the Mussalman Wakf Act, 1923.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Mussalman Wakf (Repeal) Act, 2024.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. (1) The Mussalman Wakf Act, 1923 is hereby repealed.

Repeal of Act 42 of 1923.

(2) The repeal by this Act shall not affect the previous operation of the Act so repealed or anything duly done or suffered thereunder, or any obligation or liability accrued or incurred under the Act so repealed, or any legal proceeding or remedy in respect of any such obligation or liability, as aforesaid, and any such legal proceeding or remedy may be continued or enforced as if this Act had not been passed.

STATEMENT OF OBJECTS AND REASONS

The Mussalman Wakf Act, 1923, a colonial-era legislation, has become outdated and inadequate for effective management of waqf property in modern India. It is proposed to repeal the said Act to ensure uniformity, transparency, and accountability in administration and management of waqf properties through the Waqf Act, 1995. This repeal will eliminate inconsistencies and ambiguities resulting from the continued existence of this redundant Act.

2. The Bill seeks to achieve the above objectives.

NEW DELHI;
The 6th August, 2024.

KIREN RIJJU.

LOK SABHA

A
BILL
to repeal the Mussalman Wakf Act, 1923.

(Shri Kiren Rijju, Minister of Minority Affairs)